

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH

COMPANY APPEAL (AT) No.17/2021

In the matter of:

Precious Energy Services Ltd

Appellant

Vs

The Regional Director, North Western Region,

Ministry of Corporate Affairs,

Respondent

Present:

Mr. Arun Kathpalia, Sr. MR. Hemant Sethi, Mr. Gaurav H Sethi, Ms Diksha Gupta, Advocates for Appellant.

ORDER
(Virtual Mode)

15.02.2021- Heard learned senior counsel for the appellant. He submits that the Learned Tribunal has erroneously considered the book value of the shares and he has not considered the Valuation Report filed alongwith the petition.

Let notice be issued to the Respondent through speed post. Requisites alongwith process fee, if not filed, be filed within two days. If the appellant provides the email ID of the Respondent, let notice be issued through email.

List the matter on **16th March, 2021** for Admission (After Notice).

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam